

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 11/MP/2016**

- Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 10, 19, and 23 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 read with Regulations 110, 111,112 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of hearing : 26.4.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioners : National Energy Trading & Services Limited  
Lanco Anpara Power Ltd.
- Respondents : Power Grid Corporation of India Limited and others
- Parties present : Shri Avijeet Lala, Advocate, LANCO  
Shri Arun Tholia, LANCO  
Ms. Jyoti Prasad, PGCIL  
Shri Swapnil Verma, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the arguing counsel in the matter is not available due to personal difficulty and requested for short adjournment in the matter. The request was allowed by the Commission.

2. The Commission directed to list the petition for hearing on 4.5.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**